

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Service Tax Appeal No.388 of 2012

(Arising out of Order-in-Appeal No.20/ST/BBSR-II/2012 dated 15.05.2012 passed by Commr. (Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar)

Mr. Akshya Kumar Sahoo

A-115, Nirmal Market, Power House Road, Rourkela, Odisha

Appellant

VERSUS

CCEx., Customs & S.Tax, BBSR II

C.R.Building, Rajaswa Vihar, Bhubaneswar-7

Respondent

Appearance:

None for the Appellant

Shri A.Roy, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

HON'BLE SHRI P. ANJANI KUMAR, TECHNICAL MEMBER

FINAL ORDER NO.75435/2020

DATE OF E-HEARING : 05.10.2020

DATE OF DECISION : 05.10.2020

Per P.K.Choudhary :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(P. Anjani Kumar)
Member (Technical)**